

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 14690/2014

(Arising out of impugned final judgment and order dated 20/01/2014
in WPC No. 3020/2014 passed by the High Court of Judicature at
Allahabad)

M/S.PANTALOON RETAIL (I) LTD.

Petitioner(s)

VERSUS

CHIEF CONTROLL.REV.AUTH.& ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

WITH

SLP(C) No. 36460/2012

(With appln.(s) for stay and permission to file additional
documents and exemption from filing O.T. and Interim Relief and
Office Report)

Date : 15/12/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. Smarhar Singh, Adv.
Ms. Perna Singh, Adv.
Mr. Shantanu Sagar, Adv.

Mr. Smarhar Singh, Adv.
Ms. Perna Singh, Adv.
Mr. Chandra Prakash, Adv.

For Respondent(s)

Ms. Reena Singh, AAG
Mr. Abhinav Malik, Adv.
Ms. Somya Malik, Adv.
Mr. Ravi Prakash Mehrotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified

Digitally signed by
Gulshan Kumar Arora
Date: 2015.12.16

Let the matter be listed after eight weeks.

17:14:58 IST
Reason:

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master